

Tender for Supply of 30 Nos. of Cordless Telephones for operating FAX Facility with SAMSUNG Multi Function Printer SCX-4521 FS

1. Name of the Tenderer
(In case of Company/Authorised Dealer, the name of Proprietor/Partner should also be mentioned)

2. Address of the Company/Authorised Dealer with Phone and Mobile Nos.
.....
.....

3. Name of Authorized Person with
phone number (if any)

4. U.P. V.A.T. Registration No.
(Please enclose photocopy of Registration)

5. Details of Experience of supply
(May be submitted on separate sheet)

6. Details of Earnest Money:
 Draft No.
 Date
 Rupees
 Name of Bank & Branch

Sl. No.	Item	Rate (inclusive of all charges and taxes) with 01 year warranty	Rate (inclusive of all charges and taxes) with 03 year warranty
1.		Rs.....	Rs.....

Date:

**Signature of Tenderer/
Authorized Signatory
Seal:**

Tender Notice
High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Sealed Tenders are invited from the Companies / Authorized Dealers for supply of **30 Nos. of Cordless Telephones such as, Panasonic Model KXTG-2480BX**, with 01 (one) year and with 03 (three) year warranty respectively, for operating FAX Facility with **Samsung Multi Function Printer SCX-4521 FS** at High Court, Lucknow Bench, Lucknow.

The Tender Form, duly filled, may be deposited with the Section Officer (Telephone) of the Court till **04.01.2014 upto 2:00 p.m** and the same will be opened on **04.01.2014 at 3:00 p.m** before the Committee constituted by the undersigned in presence of representatives of the Companies/Authorised Dealers, who may like to remain present. The Registrar reserves the right to accept or reject any or all Tender(s) without assigning any reason.

Terms and Conditions of Tenders

1. The Company/Authorised Dealer must submit its Tender in a sealed envelope.
2. The Company/Authorised Dealer must have vast experience of supply of Cordless Phones in Govt. Departments.
3. The Company/Authorised Dealer is required to submit a list of previous clients / departments where it has supplied the Cordless Phones with Tender Form.
4. Earnest Money in the shape of Bank Draft for Rs.10,000/- of a Nationalized Bank in the name of the Registrar, High Court, Lucknow Bench, Lucknow, valid for a period of three Months, should be submitted along with the Tender.
5. Tender without Earnest Money Deposit shall not be considered.
6. If the Company/Authorised Dealer, whose Tender is accepted, fails to execute the agreement of supply within 15 days of the acceptance, Earnest Money Deposit shall stand forfeited.
7. The Company/Authorised Dealer, whose Tender is accepted, shall submit security deposit Rs.10,000/- through F.D.R pledged in favour of the Registrar, High Court, Lucknow Bench, Lucknow, within 15 days from the date of issue of Acceptance Letter, which shall be released after the expiry of warranty period.
8. Incomplete Tenders shall be liable to be rejected.
9. The decision of Accepting Authority shall be final and binding on all the parties.
10. If any recovery is proposed by the Registrar of the Court, same will be deducted from the bill.
11. The Tender Form with terms and conditions shall be signed and sealed by the Company/Authorized Dealer.
12. Rates should be quoted inclusive of all charges and taxes. Nothing extra shall be paid.
13. The Registrar reserves the right to accept or reject any or all Tenders without assigning any reason.
14. All disputes shall be subject to jurisdiction of District Court, Lucknow.
15. The Earnest Money of the rejected Tenders shall be refunded after obtaining stamped receipt as per Part- IV Rule 2 (11) Stock Purchase Rule.

Registrar
High Court, Lucknow Bench,
Lucknow.

High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

TENDER NOTICE

Sealed Tenders are invited from the Companies/Authorised Dealers for supply of Cordless Telephones such as, Panasonic Model KXTG-2480 BX with 01 (one) year and with 03 (three) year warranty, for operating FAX Facility with Samsung Multi Function Printer SCX-4521 FS at High Court, Lucknow Bench, Lucknow.

Tender Form can be obtained from the Cash Section of the Court on all working days from **11.12.2013 to 03.01.2014** between 11 A.M to 2:00 P.M on payment of Rs.100/-. Tender Forms can also be downloaded from the official website of High Court www.allahabadhighcourt.in. Downloaded forms can be submitted alongwith a Demand Draft of Rs.100/- towards Tender document fee in favour of the Registrar, High Court, Lucknow.

Sealed Tenders shall be received in the office of the Section Officer (Telephone) on all working days till **04.01.2014** upto **2:00 P.M.** and shall be opened before the Committee constituted by the undersigned on **04.01.2014** at **3:00 P.M.** in the Chamber of O.S.D. (Telephones) in the presence of the representatives of the Company/Authorised Dealers who wish to remain present.

The Registrar, High Court, Lucknow Bench, Lucknow reserves the right to accept or reject any or all Tender(s) without assigning any reason.

Registrar
High Court, Lucknow Bench,
Lucknow.

उच्च न्यायालय, लखनऊ पीठ,
लखनऊ।

निविदा सूचना

उच्च न्यायालय लखनऊ पीठ के प्रयोग हेतु 30 कॉर्डलेस टेलीफोन जो कि सैमसंग मल्टीफंक्शन प्रिन्टर SCX-4521 FS के साथ फैक्स सुविधा प्रदान कर सकें, पैनासॉनिक मेक मॉडल KXTG-2480BX (2 Line) की तरह, जिसकी वारण्टी अवधि एक वर्ष तथा तीन वर्ष हो, हेतु मुहरबन्द निविदायें कम्पनियों/ अधिकृत डीलरों से निर्धारित प्रारूप पर, आमंत्रित की जाती है।

निविदा फार्म न्यायालय के केश अनुभाग से रू0 100/- (रूपये सौ) मात्र के भुगतान पर दिनांक 11.12.2013 से 03.01.2014 तक पूर्वाह्न 11:00 बजे से अपरान्ह 02:00 बजे तक प्राप्त किया जा सकता है। निविदा फार्म उच्च न्यायालय की वेब साइट www.allhabadhighcourt.in से भी डाउनलोड किया जा सकता है। डाउनलोड किये गये निविदा फार्म को निविदा शुल्क के रूप में रू0 100/ का डिमाण्ड डाफ्ट जो कि "रजिस्ट्रार, हाई कोर्ट, लखनऊ" के पक्ष में देय हो, संलग्न कर, जमा किया जायेगा।

मुहरबन्द निविदायें सभी कार्यदिवसों में दिनांक 04.01.2014 तक अपरान्ह 02:00 बजे तक अनुभाग अधिकारी टेलीफोन के कक्ष में जमा की जायेगी तथा उक्त निविदा दिनांक 04.01.2014 को अपरान्ह 03:00 बजे अधोहस्ताक्षरी के द्वारा गठित समिति के समक्ष ओ0एस0 डी0, टेलीफोन के कक्ष में खोली जायेगी। फर्मों के इच्छुक प्रतिनिधि निविदा खुलने के समय उपस्थित रह सकते हैं।

निबंधक उच्च न्यायालय, लखनऊ को यह अधिकार होगा कि वह किसी निविदा को बिना कारण संदर्शित किये निरस्त अथवा स्वीकार कर सकते हैं।

निबन्धक
उच्च न्यायालय, लखनऊ